

THE CENTRAL ADMINISTRATIVE TRIBUNAL

76

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

O. A. No. 88/2010 Date of Order : 20.04.2010.

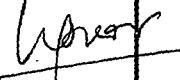
Mr. S.P. Singh, Advocate, on behalf of applicant, is present.

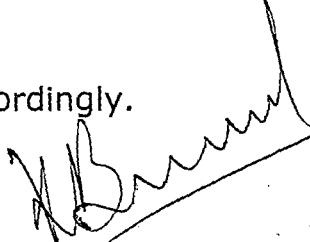
Heard the learned Advocate.

The Applicant, in this Application, under Section 19 of the Administrative Tribunals Act, 1985, has prayed for directing the respondents to refund the amount recovered from his retiral dues along with other consequential reliefs.

2- We are of the view that this matter can be resolved by the respondents themselves taking into account Annex. A/15 and Annex. A/16 produced along with the Original Application. The respondents are, therefore, directed to finalise and resolve this matter within a period of two months next after receiving a copy of this order and a copy of the Application, in consonance with Annexs. A/15 and A/16 and other connected regulations, if any, available.

3- The O.A. stands disposed of accordingly.


(V.K.Kapoor)AM


(Dr.K.B.Suresh)JM

Recd. copy of
order
etc. etc.

दिनांक 17/2/18 के आदेशानुसार^{के}
मेरी उम्मीद की तरफ 17/2/18
को जाग-हाथ पर लिया गया।

अमुमाता अधिकारी
केन्द्रीय प्रशासनिक अधिकारी
जोधपुर न्यायालय, जोधपुर